

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:204
ANSWERED ON:09.08.2010
QUALITY OF CEMENT
Adhi Sankar Shri ;Alagiri Shri S.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the quality of cement produced in the country matches international standards;
- (b) if so, the details thereof;
- (c) whether any standard and quality parameters for cement have been laid down;
- (d) if so, the details thereof;
- (e) the number of violations of these standards by the cement companies during each of the last three years and the current year; and
- (f) the action taken by the Government against the violators during the above period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.204 FOR ANSWER ON 9.8.2010.

(a) to (d): The cement produced in the country is required to conform to the Indian Standards. A list of Indian Standards for cement is at Annexure.

(e): The number of samples, year-wise, which failed to conform with the Indian Standards is as given below:

2007-08 2008-09 2009-10 2010-11 (so far)

191 153 88 02

(f): On the first failure of the sample, notice is issued to the concerned licensee to take corrective action. On subsequent failure, notice is issued to the concerned licensee to show cause why Stop Marking order should not be issued. After this, the corrective action taken by the licensee is verified and resumption of marking is allowed if the licensee has met the prescribed requirements. The process for cancellation of licence is initiated, if the licensee has not complied with the requirements. Six licences were cancelled for violation during the above period.